

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-560(PB)/2017

IN THE MATTER OF:

Alchemist Asset Reconstruction Co. Pvt. Ltd. Applicant/petitioner
Vs.
NIIL Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Anupam Sangh, Ms. Somya Yadav,
Mr. Amit Agnihotri, Advs.

For the Respondent :

ORDER

Learned Counsel for the petitioner states that notices sent on the registered office as per the address given in the master data, has been received back with the endorsement that no such firm exists.

Notice to show cause for 18th December, 2017 to the respondents be issued as to why this petition be not admitted.

Process dasti.



Petitioner shall be at liberty to adopt the multiple mode of service including speed post, email or any other electronic media.

List the matter on 18th December, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

04.12.2017
V.Sethi